

F.No. Reg/Processing aid/Ext/FSSAI-2021
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 22nd June, 2021


Subject: Extension of timeline for compliance with Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2020.

Reference is drawn to notification F. No. Stds/Processing aids/Notification/FSSAI/2018, dated 9th October, 2020 published in the Gazette of India regarding the use of processing aid in the food products. As per the notifications, the date of enforcement of the regulation is 1st July, 2021.

2. Representations have been received from stakeholders requesting for the extension of time for compliance with the provisions of the above-mentioned amendment notification since another notification has been notified on 04.03.2021 regarding the amendment in the list of processing aids which is to be enforced from the 1st day of January 2022.

3. Therefore, after due consideration of the representation and in order to harmonize the implementation of the two lists of the processing aids mentioned above, it has been decided to extend the timeline, for compliance of the amendment notifications as mentioned in para 1 above, upto 1st January, 2022.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of the Food Safety and Standards Act, 2006.


(Inoshi Sharma)
Executive Director (Compliance Strategy)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,